

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.364/89.

Date of Judgment: 27.6.90

Ganti Subrahmanyam  
& 79 others

.. Applicants

Versus

General Manager,  
South Central Railway,  
Secunderabad  
& others

.. Respondents

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Counsel for the Applicants : Shri S.Ravindranath,  
Advocate.

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Counsel for the Respondents : Shri N.R.Devaraj,  
SC for Railways.

CORAM:

Hon'ble Shri J.Narasimha Murthy : Member(Judl).

Hon'ble Shri R.Balasubramanian : Member(Admn).

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I Judgment as per Hon'ble Shri R.Balasubramanian,  
Member(Admn)).

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This is an application filed by Shri Ganti  
Subrahmanyam and 79 others under section 19 of the  
Administrative Tribunals Act against the General  
Manager, South Central Railway, Secunderabad and others.

2. The petitioners are working in the Workshop  
Accounts Office and were enjoying the benefit of  
five day week between May, 1985 and September, 1986.  
From 1.10.86 they have reverted back to the earlier  
pattern of six day week (actually 5½ days per week,  
Saturdays being half days). This reversion back

To:

1. The General Manager, south central railway, Rail Nilayam, Sec'bad.
2. F.A. & C.A.O.(W.S.T.) south central railway, Sec'bad-500 017
3. Work shop accounts officer, south central railway, Lalaguda, Sec'bad-500 017.
4. The Jt.Director, Establishment (LL) Railway Board, Government of India, Ministry of Railways, New Delhi.
5. One copy to Mr.S.Ravindranath, Advocate, 10-3-283/5, Humayun Nagar, Hyderabad-500 028.
6. One copy to Mr.N.R.Devaraj, SC for Railways,CAT,Hyderabad.
7. One copy to Hon'ble Mr.R.Balasubramanian:Member:(Admn.) CAT.,Hyderabad.
8. One spare copy.

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DNC  
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15/6/81

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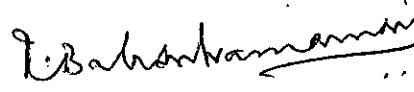
to the old working pattern was ordered by the Railway Board vide their letter No.E(LL)/85/HER/1-15 dated 20.8.86. Aggrieved by this order the applicants have approached this Tribunal with a request that the order dated 20.8.86 of the Railway Board be set aside.

3. Even at the time of admission on 23.6.89 the learned counsel for the respondents raised the question of limitation. The application was however admitted with permission to the respondents to raise the question of limitation at the time of hearing.

4. The case was heard on 20.6.90. The learned counsel for the respondents did raise the question of limitation. From the case we find that the impugned order is dated 20.8.86. The applicants had been representing to the respondents through a number of representations on 4.10.86, 26.6.87, 27.1.88 and 13.12.88. This Tribunal had already held that series of representations and reminders do not save a case from limitation. The impugned order is dated 20.8.86 and the application is made on 23.6.89. The case is squarely hit by limitation and we therefore dismiss the application with no order as to costs.



( J. Narasimha Murthy )  
Member (Judl).



( R. Balasubramanian )  
Member (Admn).

Dated

27<sup>th</sup> June 90

  
S. M. Devaraj  
Deputy Registrar (J)